

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
IA No. 275/JPR/2019
IA No. 390/JPR/2019
IA No. 219/JPR/2023
IA No. 366/JPR/2019
CP No. (IB)- 17/JPR/2018
Under Section 7 of IBC, 2016

In the matter of:

Reliance Commercial Finance Ltd. Financial Creditor/Applicant

Versus

Maximum Synthetics Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MS. MADHU SINHA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Liquidator : Amol Vyas, Adv.

For the Respondent : Naresh Kumar Sejvani, Adv.

ORDER

IA No. 275/JPR/2019 & IA No. 390/JPR/2019:

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Liquidator. Bailable Warrants issued against the Respondents have not been returned either served or not served by the concerned police station. Registry is further directed to call a report from the concerned police station regarding service of warrants. Fresh bailable warrants be issued against both the Respondents returnable on 13.06.2023. Liquidator will collect the fresh warrants from the Registry. List the IA on 13.06.2023.

Sd-

Sd-

IA No. 219/JPR/2023

The Ninth Progress Report is filed by the Liquidator in compliance of Regulation 15(1)(b) of the IBBI (Liquidation Process) Regulations, 2016 for the period covered from 01.01.2023 to 31.03.2023. The same is taken on record, subject to just exceptions. IA No. 219/JPR/2023 is disposed of accordingly.

CP No. (IB)- 17/JPR/2018:

List the matter along with pending IAs on 13.06.2023.

Sd-

(Madhu Sinha)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

May 19, 2023